

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 118**  
**(IB)-1723(PB)/2019**

**IN THE MATTER OF:**

Rajeev Agarwal & Ors.  
Vs.  
SPJ Infracon Ltd.

.... Applicant/petitioner  
.... Respondent

**Order under Section 7 of Insolvency & Bankruptcy Code, 2016**

**Order delivered on 03.09.2019**

**Coram:**

**CHIEF JUSTICE (RTD.) M. M. KUMAR**  
**HON'BLE PRESIDENT**

**SH. S. K. MOHAPATRA**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the applicant: -

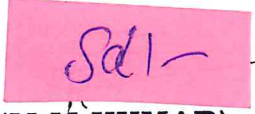
Mr. Aayush Agarwal, Mr. Abhishek Aggarwal,  
Advs.


For the respondent

**ORDER**

Mr. Ayush Aggarwal, Ld. Counsel for the petitioner states that he has instructions to withdraw the instant petition.

Dismissed as withdrawn.

  
**(M.M.KUMAR)**  
**PRESIDENT**

  
**(S. K. MOHAPATRA)**  
**MEMBER (TECHNICAL)**